# GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

# RAJYA SABHA UNSTARRED QUESTION No. 2895 TO BE ANSWERED ON THE 19<sup>TH</sup> AUGUST 2025

## Accidents and casualties in pharmaceutical factories

#### 2895 Shri Anil Kumar Yaday Mandadi:

Will the Minister of Chemicals and Fertilizers be pleased to state:

- (a) whether Government has taken note of the fact that accidents and casualties have occurred in pharmaceutical factories that are located across the country;
- (b) if so, the details of accidents that have occurred in pharmaceutical factories since 2014 across the country, State-wise;
- (c) the details of actions taken by Government regarding the accidents;
- (d) whether Government has taken any major initiatives/steps to prevent accidents in pharmaceutical industries;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

## **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

### (SMT. ANUPRIYA PATEL)

(a) and (b): Details regarding prevention of accidents and casualties occurring in pharmaceutical factories do not come under the purview of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers and, therefore, no data in respect of the same is maintained by the Department. However, as per information provided by the Ministry of Labour and Employment, details of fatal and non-fatal injuries that have occurred since 2014 in registered factories, including pharmaceutical factories, are as follows:

Year	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023
Fatal	1,266	1,107	1,189	1,084	1,154	1,127	1,050	988	1,053	1,090
injuries										
Non-	25,500	20,257	5,367	4,866	4,528	3,927	2,832	2,803	2,983	2,949
fatal										
injuries										

(c) to (f): The Ministry of Labour and Employment has informed that the Factories Act, 1948 provides for safety, health and welfare of workers working in factories registered under the Act. The said Act and the rules made thereunder are enforced by the State Governments concerned through the Chief Inspectors of Factories (CIFs) / Directorates of Industrial Safety and Health (DISHs) in their respective spheres. CIFs/DISHs are empowered to take legal action against the occupier and manager of the factory for violations of the said Act and rules.

The Ministry of Environment, Forest and Climate Change has informed that with the objective of preventing accidents in industrial installation and isolated storage handling the hazardous chemicals, the Manufacture, Storage, and Import of Hazardous Chemical Rules, 1989 have been made. The said rules provide for preparation of safety reports, safety audits, notification of accidents, preparation of on-site and off-site emergency plans, information sharing, etc. Further, in compliance with the directions of Hon'ble National Green Tribunal, the said Ministry and the Central Pollution Control Board have developed an Integrated Guidance Framework for Chemicals Safety in respect of Isolated Storage(s) and Industries covered under the said rules. The said framework, circulated among Chief Secretaries and Administrators of Union territories (UTs) of all States and UTs in January 2022, prescribes regular inspections of industrial and chemical sites, ensuring preparation of on-site emergency plans, undertaking of safety audits, sharing of information, etc.

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